

September 15, 2022

PUBLIC NOTICE

Status of payment to investors/applicants of PACL Ltd.

1. The Justice (Retd.) R. M. Lodha Committee, vide public notice dated **March 27, 2022**, had called for original PACL certificates from eligible investors whose outstanding (principal) amount with PACL Ltd. was more than **Rs. 10,000/-** and upto **Rs. 15,000/-** in order to effect payment after verification of original certificates so received. The window for accepting original certificates was kept open from **April 01, 2022 to August 31, 2022**.
2. The Committee, subsequently after considering the difficulties faced by the investors in submitting original certificates, decided to effect payment in respect of eligible applications identified after verification, with outstanding (principal) amount being more than **Rs. 10,000/-** and upto **Rs. 15,000/-**, without insisting on original PACL Certificates.
3. Accordingly, payment of **Rs. 384.24 crore** has been effected in respect of **5,51,909** eligible applications with outstanding (principal) amount being more than **Rs. 10,000/-** and upto **Rs. 15,000/-**.
4. As on date, the Committee has successfully effected refunds in respect of a total number of **18,43,010** eligible applications with outstanding (principal) amount upto **Rs. 15,000/-** aggregating to **Rs. 831.78 crore**.
5. Investors are further informed that the last date of submission of original PACL Certificates has expired and accordingly, investors are requested not to send their original PACL certificates, till further direction of the Committee.
6. Investors are once again cautioned against parting with their original PACL certificates.